

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 125/MP/2024**

**Along with IA No. 21/2024**

Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Regulation 17 of the CERC (Terms and Conditions of Tariff), Regulations, 2019--Interlocutory Application seeking interim order staying the demand raised by the Respondent NTPC vide invoice dated 22.12.2023 and restrain the Respondent from raising invoices on the Petitioner/ Applicant in rests of Dadri-I Plant for the period from 1.12.2020 onwards.

Petitioner : NDMC

Respondents : NTPC

Date of Hearing : **6.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Saad Shervani, Advocate, NDMC  
Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Karthikeyan Murugan, Advocate, NTPC

**Record of Proceedings**

At the outset, the proxy counsel appearing for the Petitioner sought adjournment on the ground that the arguing Senior counsel was not available. The learned counsel for the Respondent suggested that since the matter was extensively heard, the parties may be permitted to file their written submissions prior to the next date of hearing.

2. The Commission, after hearing the parties adjourned the hearing of the Petition. The Commission also directed the parties to file their written submissions (not exceeding three pages) on or before **25.11.2024** after serving a copy to the other.

3. The Petition shall be listed for hearing on **5.12.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

